The Salary, Allowances and Other Amenities of the Leader of the Opposition
In the Tripura Legislative Assembly Act, 2001

Act 5 of 2001

Keyword(s):
Salary, Leader of Opposition, Allowance
Tripura Act No. 5 Of 2001

THE SALARY, ALLOWANCES AND OTHER AMENITIES OF
THE LEADER OF THE OPPOSITION IN THE TRIPURA
LEGISLATIVE ASSEMBLY ACT, 2001

An
Act

to provide for the provisions relating to the Salary, Allowances and other Amenities
of the Leader of the Opposition in the Tripura Legislative Assembly.

Be it enacted by the Tripura Legislative Assembly in the 52nd year of the Republic
of India as follows:

1. Short title and commencement.——

(1) This Act may be called the Salary, Allowances and other Amenities

(2) It shall come into force at once.

2. The Salary, Allowances and other Amenities of the Leader of the
Opposition.——

(1) The Leader of the Opposition in the Tripura Legislative Assembly
shall, so long he continues as such Leader, be entitled to such salary, allowances
and other amenities as may be admissible to a Minister (other than the Chief
Minister, Minister of State and Deputy Minister). In addition, he will be entitled
to stationery as admissible under section 8 F of the Salary, Allowances and pension
of Members of the Legislative Assembly (Tripura) Act, 1972.

(2) Any provision in any existing Act or rules which is contrary to or
inconsistent with provision of this Act shall stand modified or repealed to the extent
of such contradictions or inconsistencies without, however, affecting anything
already done or any action taken under the relevant provision of the said Act or
the rules.